

ITEM NO.4

COURT NO.9

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 16226/2022

(Arising out of impugned final judgment and order dated 11-05-2022 in WP(C) No. 284/2015 passed by the High Court Of Delhi At New Delhi)

HRIDAYA NEST OF FAMILY HARMONY

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ANR.

Respondent(s)

(IA No.86147/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.86146/2022-PERMISSION TO FILE PETITION (SLP/TP/WP/..) )

WITH

C.A. No. 4926/2022 (XIV-A)

(FOR ADMISSION and IA No.103091/2022-GRANT OF INTERIM RELIEF and IA No.103092/2022-APPROPRIATE ORDERS/DIRECTIONS)

Date : 09-09-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. R.K. Kapoor, Adv.  
Mr. Rajat Kapoor, Adv.  
Ms. Kheyali Singh, AOR

Ms. Karuna Nundy, Adv.  
Mr. Rahul Narayan, AOR  
Mr. Nitish Chaudhary, Adv.  
Ms. Ragini Nagpal, Adv.  
Mr. Amanpreet Singh, Adv.  
Ms. Muskan Tibrewal, Adv.  
Ms. Ramya Soni, Adv.  
Mr. Ishan Karki, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

List on 16.09.2022.

Tag Diary No. 15792 along with this matter.

(MONIKA DEY)  
COURT MASTER (NSH)

(ASHWANI THAKUR)  
ASTT. REGISTRAR-cum-PS